

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) The Central Govt. have provided grants according to norms approved under the existing schemes to these non-Governmental Organisations whose proposals were recommended by the concerned State Govt. favourably and were found in order amongst organisations that have been receiving grant from this Ministry.

(b) The position is given in the attached Statement.

(c) Does not arise.

Statement

Sl. No.	State/UT	No. of NGOs	Total Grant (Rs. in Lakh)
1	Andhra Pradesh	4	17.64
2	Kerala	1	16.41
3	Delhi	9	65.65
4	Bihar	3	14.70
5	Haryana	1	4.68
6	Punjab	1	3.28
7	Karnataka	8	42.15
8	Maharashtra	4	16.10
9	Meghalaya	1	3.69
10	Tamil Nadu	6	32.43
11	U.P.	7	32.55
12	West Bengal	4	20.46
13	Gujarat	3	14.10

Degradation of Elephants

3120. SHRI UDDHAB BARMAN : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the consequences of the recent degrading of African elephants from Schedule A to Schedule B; and

(b) the action taken or proposed to be taken to protect the Indian elephants from degradation?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZI): (a) The African elephant is not listed in the Schedules of Indian Wildlife protection Act, 1972. However, it is listed in Appendix-I of Convention on International Trade in Endangered Species of Wild Fauna and Flora (CITES), to which India is a party. On the requests of three African elephant range countries, namely, Botswana, Namibia and Zimbabwe, which received 2/3rd majority approval in the Tenth Conference of the Parties to CITES, held in June 1997 at Harare, the populations of African elephants in these countries have been approved for downlisting from Appendix-I to Appendix-II of the CITES with a moratorium of 18 months. These three countries can enter into trade in African elephants and elephant products only to Japan after the Standing Committee of CITES have satisfied themselves that the conditions set out for such downlisting have been fulfilled.

(b) In order to protect the Indian elephant from the possible increased activities of ivory poachers and smugglers the State Governments of the elephant range States have been put on the alert by the Central Government.

Research on Development of Hybrid Rice

3121. SHRI SANTOSH KUMAR GANGWAR : Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Indian Agricultural Research Institute has made any research on the development of hybrid rice;

(b) if so, the details thereof; and

(c) the details of areas in which they are grown and their impact on increasing the rice production in those areas?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (DR. S. VENUGOPALACHARI) : (a) Yes, Sir, the Indian Agricultural Research Institute has been working on the development of hybrid rice varieties.

(b) The Institute has developed four Basmati rice hybrids and seven non-Basmati rice hybrid which are under trial in the National Testing Programme. After further testing for 2-3 years some of these hybrids may be released for general cultivation.

(c) Question does not arise.

False Case by Delhi Police

3122. SHRI SOUMYA RANJAN : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of the Government has been drawn to the newsitem captioned "Cops sentenced for

framing businessman" appearing in the 'Hindustan Times' dated July 4, 1997:

(b) if so, the facts of the matter reported therein;

(c) the number of vigilance enquiry pending for registering false cases by the Delhi Police as on date; and

(d) the position of false cases registered in the infamous Connaught Place shoot out case?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) Yes, Sir.

(b) Delhi Police have reported that 4 officials found involved in registering a false case against a shopkeeper were awarded the punishment of forfeiture of two years approved service at the end of departmental proceedings instituted against them. The shopkeeper concerned had separately filed a case in the court of Metropolitan Magistrate but according to Delhi Police they have not so far received a copy of final judgement given by the court.

(c) As on 5.8.97, 17 vigilance enquiries on charges of registering false cases by Delhi Police personnel were pending.

(d) The sanction for prosecution against 10 police officials involved in the case has been accorded on the basis of the investigation report furnished by the CBI.

[Translation]

Welfare of the Martyr BSF Personnels

3123. SHRI N.J. RATHWA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government are contemplating to provide economic assistance by providing residential facilities to the families of those jawans of para military forces who laid down their lives for the sake of the country;

(b) if so, the details of progress made so far in this regard; and

(c) other measures taken for the welfare of the families of deceased para military personnels?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (c) Ex-gratia payment of Rs. 2 lakhs, liberalised pensionary award and other benefits admissible under Central Govt. Employees Insurance Scheme (CGEIS) are paid to the families of the deceased CPMF personnel by Govt. of India. States like J & K, Tripura, Punjab etc. also give ex-gratia payments. CPMFs also pay

compensation from various welfare schemes run by the CPMFs. Retention of Govt. Pool accommodation is allowed as per Govt. of India orders. BSF has constructed 111 Nos. Qtrs. as widow homes for BSF Widows out of the fund raised for welfare activities.

[English]

FCI Godowns in Assam

3124. SHRI DWARKA NATH DAS : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether the Government propose to set up FCI Units with mini godowns in each and every District Headquarter to facilitate Public Distribution System;

(b) whether the Government propose to set up two FCI godowns one each at Karimganj and in Hailakanoli districts as agreed upon by the FCI Regional Authority, Assam; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI RAGHUVANS PRASAD SINGH) : (a) Due to fund constraints and economic non-viability it is not feasible to set up FCI godowns in every Revenue Distt. Headquarter.

(b) and (c) FCI has its own godown of 5,000 MT at Badarpurghat in Karimganj Distt. (Assam) which is sufficient to meet the TPDS requirement of Karimganj Distt. In Hailkanoli (Hailakandi) Distt. FCI has a hired capacity of 1,000 tonnes to meet PDS requirement.

Ramagundam Fertilizer Plant

3125. SHRI G.A. CHARAN REDDY :
DR. T. SUBBARAMI REDDY :
SHRI SUBRAHMANYAM NELAVALA :

Will the Minister of CHEMICALS AND FERTILISERS be pleased to state:

(a) whether the largest coal-based Fertilizer plant at Ramagundam is facing closure;

(b) if so, whether in 1992 the Bureau of Industrial and Financial Reconstruction (BIFR) has recommended to the Central Government to close the Ramagundam Fertilizer factory alongwith other public sector industries which were running with heavy losses;

(c) whether the Ramagundam Fertilizer factory has suffered more than Rs. 1000 crore losses during the last one decade due to the coal and power shortage;